

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

ORDERS SHEET

APPLICATION NO.

418/2001

Applicant (s) S. Jerval, IAS.

Respondent (s) CIO & OAS.

Advocate for the Applicant: Mr. A.M. Singh, T.R. Singh, A.S. Kumar, S. Rabindra Th. B. Rokon, P.K. Roy & A. Simal.

Advocate for the Respondent: Addl. C.A. A.K. Chaudhury

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. F. for Rs. 50/- deposited vide IPO/BD No 64/678812	16/10/01	Issue notice to the parties. List on 13.11.2001 for admission.
Dated 16/10/2001		Issue notice to the respondents as to why the interim order as prayed for in the application suspending the operation of the order dated 10.10.2001 should not be allowed suspended. In the meanwhile the operation of the order dated 10.10.2001 is suspended till the next date, so far as the applicant is concerned.
By, Registrar		I C Usha Member
Steps filed		
W.S. 16/10/2001		
fl. copy	bb.	
WZ 16/10/01	13.11.01	List on 4/12/01 to enable the parties to obtain necessary instructions.
Notice prepared and sent to D/S for whom the respondent No 1 to 3 by Regd X/D.		Meanwhile, interim order dated 16.10.01 shall continue.
18/10/01		I C Usha Member
Sumo 4013 to 4015		I C Usha Member
Did 23/10/01	mb	Vice-Chairman
Copy of order communicated to the Lokter Comml.		

16/10/01

✓
4.12.01 None is present for the applicant.
List on 21/12/01 for admission.

b
Member(J)

IC Usha
Member(A)

mb

21.12.01 None is present to press the application to day ~~also~~ also. List on 4.1.2002 for admission.

IC Usha
Member

Vice-Chairman

mb

4.1.02

None appears for the applicant to-day also to press the application. This is the third time. It appears that the applicant is not interested with the proceedings. Accordingly, the application is dismissed as not press.

K T Usha
Member

Vice-Chairman

lm

18.1.2002

Copy of the order
has been sent to
the Office for issuing
the same to the applicant
as well as to Gvt.
Adv. for the Respondent

He

Presented By
Advocate
V. K. Gogoi & Sons

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
16 OCT 2001
गুৱাহাটী ন্যায়ালয়
Guwahati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

ORIGINAL APPLICATION NO. 418 OF 2001.

Shri S. Jerol, I.A.S., resident of New Lambulance, Imphal,
Manipur.

— Applicant.

— Versus —

1. The Union of India and 2 others.

— Respondents

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Signature of the Applicant

For use in Tribunal's office.

S. Jerol

Date of filing :

Registration No. :

नियन्त्रित प्रशासनिक अधिकारपाल
Central Administrative Tribunal

16 OCT 2001

गुवाहाटी न्यायालय

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

ORIGINAL APPLICATION NO. OF 2001.

Shri S. Jerol, IAS, aged about 56 years, s/o late S. Kherting, resident of New Lambulance, P.O. & P.S. Imphal, Imphal East District, Manipur at present employed as Secretary(YAS) and Ex-officio Special Secretary(Vigilance), Government of Manipur at Imphal, Manipur.

— Applicant.

— Versus —

1. The State of Manipur, through the Chief Secretary to the Government of Manipur, Manipur Secretariat, Imphal, Manipur.
2. The Commissioner(DP), Government of Manipur, Manipur Secretariat, Imphal, Manipur.

— Respondents.

3. The Union of India, through the Secretary to the Government of India, Ministry of Personnel, P.G. & Pension (Department of Personnel & Training), New Delhi.

— Proforma Respondent.

Details of Application :

1. Particulars of the order against which the application is made :

Order of the Governor of Manipur being No.18/60/2001-IAS/DP(II), Imphal, the 10th October, 2001 for transfer and posting of the Applicant to the lower post of Deputy Commissioner, Ukhrul by demotion and the Applicant has not yet joined the post of the Deputy Commissioner, Ukhrul till date.

2. Jurisdiction of Tribunal :

The Applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

Signature
12/10/2001
Oath Commissioner
Manipur

Presented By
T. Greene &
Advocate

3. **Limitation :**

The Applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. **Facts of the Case :**

- I. The Applicant first entered in the Manipur Civil Services of the Government of Manipur in the year 1975 by direct recruitment on the selection by the M.P.S.C. The Applicant was promoted to the IAS in exercise of the powers conferred by Sub-Rule(1) of Rule 8 of the Indian Administrative Service (Recruitment) Rules 1954 read with Sub-Regulation(1) of Regulation 9 of the Indian Administrative Service (Appointment by Promotion) Regulation 1955 vide Notification No.14015/27/90-AIS(I), New Delhi, the 12th March, 1992 of the Government of India, Ministry of Personnel, P.G. & Pensions (Department of Personnel & Training) and the year of allotment of the Applicant in the IAS is 1987 vide letter of the Under Secretary to the Government of India, Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training), New Delhi dated February 1993 to the Chief Secretary, Government of Manipur, Imphal. In exercise of the powers conferred by Rule 3A of the Indian Administrative Service (Probation) Rules 1954; the President of India was pleased to confirm in the IAS of the joint cadre of Manipur-Tripura w.e.f. 12/03/1993 vide Notification No.14013/4/95-AIS(iii), New Delhi, 31st July, 1995 of the Ministry of Personnel, P.G. & Pensions (Department of Personnel & Training).

True copies of the said Notification dated 12/03/1992, the said letter dated February 1993 and the said Notification dated 31/07/1995 are enclosed herewith and marked as ANNEXURES-A/1, A/2 and A/3 respectively.

- II. In exercise of the powers conferred by Sub-Section(1) of Section 3 of the All India Service Act 1951 (61 of 1951), the Central Government after consultation with the Government of States concerned makes the rules called "The Indian Administrative Service(Pay) Fifth

12/10/2001
Oath Commissioner
Manipur

Amendment Rules 1997 which shall be deemed to have come into force on 1st day of January, 1986 to amend the Indian Administrative Service (Pay) Rules 1954 vide Notification, New Delhi dated 17th October, 1997 issued by the Government of India, Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training). According to the said amended Rule 3 of the Indian Administrative Service (Pay) Rules 1954, the pay scale of the members of the IAS are as follows :-

Junior Scale - Rs. 8,000-275-13,500/-

Senior Scale -

(i) Time Scale - Rs. 10,650-375-16,500/-

(ii) Junior Administrative Grade - Rs. 12,750-375-16,500/-

Under proviso to Rule 3(1) of the Indian Administrative Service (Pay) Rules 1954, a member of the service i.e. IAS shall be appointed to the senior time scale on his completing 4 (four) years of service and Junior Administrative Grade on completing 9 (nine) years of service.

(iii) Selection Grade - Rs. 15,100-400-18,300/-

Super-time Scale - Rs. 18,400-500-22,400/-

Under proviso to Rule 3(2A) of the Indian Administrative Service (Pay) Rules 1954, no member of the service i.e. IAS shall be eligible to Selection Grade unless he has entered the 14th year of service calculated from the year of allotment assigned to him under Rule 3 of the IAS (Regulation of Seniority) Rules 1954.

III. The Governor of Manipur issued order being No.1/2/77(IAS)/DP, Imphal, the 21st June, 1997 to prescribe the length of service of IAS Officers to designate them as Special Secretary/Additional Secretary/Joint Secretary depending upon the seniority of the officers. For better appreciation, the said order of the Government of Manipur dated 21/06/1997 is quoted below :-

"The Governor of Manipur is pleased to prescribe the length of service of IAS Officers to designate them as Special Secretary/Additional Secretary/Joint Secretary as detailed below depending on the seniority of the officers :-

1. Officer in the Senior Scale but as Joint Secretary below the JAG Scale

*Q. Smith
12.10.2001
Oath Commissioner
Manipur*

2. Officer in the JAG Scale as Additional Secretary
3. Officer on the 11th year of service, as Special Secretary but below the rank of Secretary.
2. This issues in supersession of this Government letter of even number dated 31/03/1986."

It may here be mentioned that IAS Officers enjoying the Senior Scale but below Junior Administrative Grade are posted as either Joint Secretary or Deputy Commissioner of a District in the State of Manipur. The IAS Officers enjoying the pay scale of the Selection Grade are posted as Secretary and IAS Officers on completing 11 (eleven) years service in the IAS before 1999 are posted as Secretary in the service of the Government of Manipur.

The Applicant after enjoying the Senior Scale of IAS Officer, but below the Junior Administrative Grade, on completion of 8 (eight) years was posted as Deputy Commissioner, Chandel vide order of the Governor of Manipur being No.3//95-IAS/DP, Imphal, the 4th April, 1995.

True copies of the said orders of the Government of Manipur dated 04/04/1995 and 21/06/1997 are enclosed herewith and marked as ANNEXURES-A/4 and A/5 respectively.

- IV. The Applicant on completing more than 11 (eleven) years of service in the IAS was transferred and posted as Secretary (Family Welfare) vide order of the Governor of Manipur being No.3/2/98-MCS/DP(Pt), Imphal, the 28th April, 1999. The Governor of Manipur was pleased to appoint the Applicant and another Shri L.M. Haokip, IAS (MT-87) to the IAS Selection Grade Scale of Rs.15,100-400-18,300/- per month w.e.f. 20/01/2000 vide order of the Governor of Manipur being No.3/14/82-IAS/DP, Imphal, the 18th May, 2000. It may here also be mentioned that the Governor of Manipur was pleased to appoint 2 (two) IAS Officers of 1988 Seniority i.e. one (i) Shri Letkhogin Haokip, IAS (MT-88) and (ii) Smt. C. Kipgen, IAS (MT-88) to the IAS Selection Grade Scale of Rs. 15,100-400-18,300/- per month w.e.f. 01/01/2001 vide order of the Governor of Manipur being No.3/14/82-IAS/DP, Imphal, the 2nd July, 2001. The said

Deo Singh
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Manipur

2(two) officers i.e. Shri L. Haokip, IAS(MT-88) and Smt. C. Kipgen, IAS (MT-88) were transferred and posted as Secretary for the first time vide order of the Governor of Manipur being No.7/5/99- IAS/DP(DPTN), Imphal, the 4th July, 2001.

True copies of the said orders of the Government of Manipur dated 28/04/1999, 18/05/2000, 02/07/2001 and 04/07/2001 are enclosed herewith and marked as ANNEXURES-A/6, A/7, A/8 and A/9 respectively.

V. The Commissioner (DP & AR), Government of Manipur under his letter dated 15/04/1999 requested all the Additional Chief Secretaries, Principal Secretaries and Commissioners/Secretaries, Government of Manipur to follow the Office Memorandum No.9/3/93-ACR(Pt) dated, the 23rd December, 1998 regarding instructions to be followed in writing and maintaining ACRs of the officers of the Government of Manipur. The Office Memorandum of the Government of Manipur dated 23/12/1998 clearly mentions the Reporting/Reviewing/Accepting Authorities of Annual Confidential Reports(ACRs) in respect of different senior officers. For easy reference, the relevant extract of the Office Memorandum is quoted hereunder :-

Designation of Officer reported upon	Reporting Officer	Reviewing Officer	Accepting Officer
1. Chief Secretary	Chief Minister	Chief Minister	Chief Minister
2. Principal Secretary/ Commissioner/ Secretary	Chief Minister	Minister concerned	Chief Minister
3. Special Secretary/ Additional Secretary/ Joint Secretary/ Deputy Secretary	Principal Secretary/ Commissioner/ Secretary concerned	Chief Secretary	Chief Secretary/ Minister concerned (in case officers submit files direct to Ministers)
4. Head of Department	Principal Secretary/ Commissioner/ Secretary/ Ex-Officio Secretary	Chief Secretary	Minister concerned.
5. Deputy Commissioner	Commissioner/ Secretary(RD)	Chief Secretary	Chief Minister

From the Office Memorandum of the Government of Manipur dated 23/12/1988, it is crystal clear that Secretary/Commissioner as Reporting

Officer has to write the ACR of the Deputy Commissioner of a district of the State of Manipur. As such, Secretary to the Government of Manipur is senior and higher in status to the Deputy Commissioner of a District of the State of Manipur.

True copies of the said letter of the Commissioner(DP&AR), Government of Manipur 15/04/1999 and the said Office Memorandum dated 23/12/1998 are enclosed herewith and marked as ANNEXURE-A/10 and A/10A respectively.

- VI. In supersession of all previous notifications in this regard, the Government of Manipur was pleased to order the Order of Warrant of Precedence of Dignitaries and Offices of the State of Manipur vide Notification No.4/3/70-SA(Pt), Imphal, the 28th April, 2000. According to the said Notification dated 28/04/2000 of the Government of Manipur for Order of Warrant of Precedence, the Secretaries to the Government of Manipur/Chief Conservator of Forest/Secretary(MPSC)/Secretary to the Chief Minister/Secretary(LA)/Vice Chancellor, Manipur University are at SI.Nos./Entry Nos.29 whereas Deputy Commissioners in their respective districts appear at SI.No./Entry No.31 and Conservator of Forest/Brigadier – Commandant/Deputy Commissioner outside the district but under Jilla Parishad appear at Entry No.32. As such, from the Order of Warrant of Precedence of the officers of the Government of Manipur, Secretaries to the Government of Manipur are above the Deputy Commissioners of the districts of the State of Manipur. It is an admitted fact that Junior Officers cannot be above the Senior Officers in the Order of Warrant of Precedence prepared by the Government.

A true copy of the said Notification of the Government of Manipur dated 28/04/2000 is enclosed herewith and marked as ANNEXURE-A/11.

- VII. The Governor of Manipur in supersession of all previous orders issued in this regard was pleased to issue order being No.21/23/80-DP, Imphal, the 5th July, 2001 for making link arrangement of


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Manipur

looking after the work of the Secretaries/Principal Secretaries/Commissioners/Additional Chief Secretaries during their absence with immediate effect. From the order of the Government of Manipur dated 05/07/2001, it has been seen very clearly that 2 (two) IAS Officers namely, (i) Shri L. Haokip, IAS(MT-88) and (ii) Smt. C. Kipgen, IAS(MT-88) are posted and allowed to work as Secretary in the Manipur Secretariat.

A true copy of the said order of the Government of Manipur dated 05/07/2001 is enclosed herewith and marked as ANNEXURES-A/12.

- VIII. It is also pertinent to mention that in the last General Election for the 13th Lok Sabha, the Applicant was appointed as Election Observer but because of health grounds, the Applicant was replaced by Smt. C. Kipgen, IAS(MT-1988). For such replacement of the Applicant by Smt. C. Kipgen, IAS, the Government of Manipur under letter of the Under Secretary(DP), Government of Manipur being No.3/14/99-Election/DP, Imphal, the 31st July, 1998 which accompanied a copy of the medical certificate issued by Dr. S. Rabei, M.D. nominated Smt. C. Kipgen, IAS (MT-1988) as Election Observer in place of the Applicant to (I) The Establishment Office and Additional Chief Secretary, Government of India, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi – 110001 and (II) The Secretary to the Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi – 110001. That being so, it is an admitted fact that the Applicant is suffering from "First Degree Heart Block" with Neurasthenia. The Applicant is suffering from a disease which is required to be consulted with a specialist and the specialist for the type of disease suffered by the Applicant is not available in the Ukhrul District and the only specialist in this regard is available at Imphal. Under the ^{provisions} ~~procession~~ of the Central Services (Medical Attendance) Rules, 1944, the Applicant is entitled for consultation with the specialist. The Applicant shall be denied of his right to be consulted with the specialist under the Central Services (Medical Attendance) Rules, 1944 to consult with the specialist for the type of

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12.10.2011
Oath Commissioner
Manipur

disease suffered by the Applicant. Such facilities for consultation with the specialist is available with the Applicant under the Central Services (Medical Attendance) Rules, 1944. The services of the specialists are not available in the hill districts of the State of Manipur i.e. Ukhrul District.

True copies of the said letter of the Under Secretary(DP), Government of Manipur dated 31/07/1999 and Medical Certificate dated 07/07/1999 are enclosed herewith and marked as ANNEXURE-A/13 and A/14 respectively.

IX. Like a bolt from the blue, the Government of Manipur issued most arbitrary and illegal orders being No.18/60/2001-IAS/DP(II), Imphal, the 10th October, 2001 for transfer and posting the Applicant by demotion to the post of Deputy Commissioner, Ukhrul vice Shri K.K. Chhetri (IAS,MT-1992) without following procedures prescribed in Article 311(2) of the Constitution of India. The Applicant has not yet joined the lower post of Deputy Commissioner, Ukhrul as the Applicant is on leave in compliance to the said arbitrary illegal and bias order of the Government of Manipur dated 10/10/2001.

A true copy of the said order of the Government of Manipur dated 10/10/2001 is enclosed herewith and marked as ANNEXURE-A/15.

X. The post of Secretaries held by the IAS Officers enjoying the scale of Selection Grade cannot be equated with the post of Deputy Commissioner of the District held by the IAS Officers enjoying the Senior Scale but below the scale of the Junior Administrative Grade.

5. Grounds for relief with legal provisions :-

(A) Transfer and posting is the incidence of the Government employee holding transferable posts and he has no right to hold a particular post but the Government employee cannot be transferred by demotion to the inferior and junior post except by way of punishment after following the procedure described in Article 311(2) of the Constitution of India. In the instant case, the

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Applicant holding the post which is senior and greater in responsibility to the post of Deputy Commissioner of a district in the State of Manipur has been transferred by demotion under the impugned order of the Government of Manipur dated 10/10/2001 (at ANNEXURE-A/15) without following the procedures prescribed in Article 311(2) of the Constitution of India.

- (B) According to this law laid down by the Hon'ble Supreme Court of India as well as the Hon'ble Gauhati High Court in a plethora of cases, the employee holding the senior post, higher in the status and greater in responsibility cannot be transferred to the junior posts which is not comparable in status and responsibility with the senior post held by the concerned employee. In the instant case the Applicant enjoying the pay scale of the Selection Grade in the IAS holding the post of Secretary to the Government of Manipur which is admittedly senior, higher in status and greater in responsibility to the post of Deputy Commissioners of the districts of the State of Manipur cannot be transferred and posted by demotion to the post of Deputy Commissioner of the State of Manipur vide order of the Government of Manipur dated 10/10/2001 (at ANNEXURE-A/15).
- (C) From the orders of the Government of Manipur dated 21/06/1997 (at ANNEXURE-A/5), the Office Memorandum dated 23/12/1998 (at ANNEXURE-A/10A) and Notification of the Government of Manipur dated 28/04/2000 (at ANNEXURE-A/11) it has been seen very clearly that the post of Deputy Commissioner of a district of the State of Manipur is junior/inferior in status and responsibility to the post of the Secretary to the Government of Manipur. That being so, the Applicant enjoying the pay scale of Selection Grade in IAS and holding the senior post of Secretary which is more responsible and higher in status to the post of Deputy Commissioner cannot be transferred to the inferior and junior post of Deputy Commissioner under the impugned order of the Government of Manipur dated 10/10/2001 (at ANNEXURE-A/15) without following the procedures prescribed in Article 311(2) of the Constitution of India


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Manipur

- (D) *The transfer and posting is exigency and incidence of service of the employee but the employer has no power to exercise the power of transfer and posting of the employee without any limit for transfer and posting of an employee to a junior and inferior post byway of punishment without following the procedures prescribed in Article 311(2) of the Constitution of India.*
- (E) *The said 2 (two) IAS Officers i.e. Shri Letkhogin Haokip, IAS (MT-1988) and Smt. C. Kipgen, IAS(MT-1988) who are undisputedly junior to the Applicant are allowed to work as Secretary to the Government by demoting the Applicant to the post of Deputy Commissioner, Ukhru by adopting pick and choose policy without any justification for punishing the Applicant without following the procedures prescribed in Article 311(2) of the Constitution of India.*
- (F) *Neither the Government of India nor the Government of Manipur declares the post of Deputy Commissioner of a district in the State of Manipur as equivalent in status and responsibility to the post of Secretary to the State of Manipur till date. In the absence of such declaration, the Applicant cannot be transferred and posted to the post of Deputy Commissioner which is admittedly junior and inferior in status to the post of Secretary to the Government of Manipur by issuing the highly illegal, arbitrary, malafide and capricious impugned order dated 10/10/2001 (at ANNEXURE-A/15).*
- (G) *The impugned order has occasioned a reduction in the rank of the Applicant without holding any inquiry accordingly in contrivance the known Principles of Natural Justice and prescriptions of Article 311(2) of the Constitution of India.*
- (H) *The Applicant has not yet handed over the charge of the present post of Secretary held by him to any person and has not yet joined the inferior and junior post of Deputy Commissioner, Ukhru till date.*
- (I) *The Applicant has got a strong *prima facie* case to succeed in the present application. The balance of convenience is in his favour in granting a temporary injunction in the form of stay of the impugned order dated 10/10/2001 (at ANNEXURE-A/15)*


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during the pendency of the present application. The Applicant shall suffer an irreparable loss unless an interim relief order in the nature of temporary injunction for staying the operation of the impugned order is passed during the pendency of the present application. Further, the present application shall become infructuous unless the impugned order is stayed during the pendency of the present application.

6. Details of the remedies exhausted :

The Applicant declares that there is no remedy available to him or provided under the relevant Service Rules, except by way of the present application.

7. Matter not previously filed or pending with any other Court :

The Applicant further declares that he had not filed any application, writ-petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Branch of the Tribunal nor any such application, writ-petition or suit is pending before any of them.

8. Reliefs sought :

In view of the facts mentioned in para 4 and grounds mentioned in para 5 above, the Applicant prays for the following reliefs :-

- (a) the impugned order dated 10/10/2001 (at ANNEXURE-A/15) be set-aside or quashed as having been made in violation of the grounds and reasons mentioned in Para Nos.4 and 5 as well as the facts mentioned in Para No.4 and also since the impugned order contravenes the mandatory provisions of Article 311(2) of the Constitution of India. Further, the said impugned order is malafide and arbitrary as mentioned in the grounds and reasons of Para NO.5 above.
- (b) Any such relief as considered just, expedient and equitable be also granted.

9. Interim order, if any, prayed for :

- (a) the operation of the impugned order dated 10/10/2001 (at ANNEXURE-A/15) be suspended/stayed during the pendency of the application ;


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- (b) the Respondents be restrained from giving effect to the impugned order at ANNEXURE-A/15 till the disposal of the application.
 - (c) The Applicant be allowed to continue in his present posting as Secretary to the Government of Manipur during the pendency of the application and
 - (d) Any such other interim relief/order as may be deemed appropriate, just and equitable, be also granted/issued.

Signature of the Applicant.

Dated/Imphal,

The 12th October, 2001.

S. Jual

By :-

R. G. S. Jual

Advocate.

- 10. The application is being submitted by hand through the Applicant's duly appointed counsel.
- 11. **Particulars of Postal Orders filed in respect of the application fee :**
- 12. **List of enclosures :**
 - (1) Application in triplicate,
 - (2) Affidavit
 - (3) Postal Order No. dated
In favour of the payee, the Registrar, CAT, Guwahati Branch, Guwahati ,
 - (4) 3 extra copies of the application for 3 Respondents ,
 - (5) Index in Form-1 ,
 - (6) Receipt Slip ,
 - (7) Vakalatnama.

R. G. S. Jual
12.10.2001
Oath Commissioner
Manipur

VERIFICATION

I, S. Jerol, IAS, aged about 56 years, s/o late S. Khering, resident of New Lambulance, P.O. & P.S. Imphal, Imphal East District, Manipur at present employed as Secretary(YAS) and Ex-officio Special Secretary(Vigilance), Government of Manipur at Imphal, Manipur, do hereby verify that the contents of paragraph Nos.1,4,7,8,9,10,11 and 12 are true to personal knowledge and contents of Para Nos. 2 and 3 are believe to be true on the legal advice and the contents of the Para Nos.5, 6 and 7 are true and correct excepting those legal points and those legal points are based on the information of my counsel which I also verily believe to be true.

Dated/Imphal,

The 12th October, 2001.

Signature of the Applicant.

Place : Imphal.

S. Jerol

Drafted & settled by

S. Jerol

Advocate

To

The Registrar,
Central Administrative Tribunal,
Guwahati Bench, Guwahati.

S. Jerol
12.10.2001
Oath Commissioner
Manipur



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION NO. OF 2001.

Shri S. Jerol, IAS, of New Lambulance, Manipur.

— Applicant.

— Versus —

1. The Union of India and 2 others.

— Respondents

A F F I D A V I T

I, S. Jerol, IAS, aged about 56 years, s/o late S. Khering, resident of New Lambulance, P.O. & P.S. Imphal, Imphal East District, Manipur at present employed as Secretary(YAS) and Ex-officio Special Secretary(Vigilance), Government of Manipur at Imphal, Manipur, do hereby solemnly affirm and state as follows :-

1. That, I am the Applicant in the accompanying application. I have gone through the contents of the present application and as such I am well conversant with the facts and circumstances of the case. I am presenting this affidavit in support of the statements made in the said application. These are true to my knowledge.
2. That, the statements made in the foregoing paragraph Nos.1,4,7,8,9,10,11 and 12 are within my personal knowledge ; and contents of Para Nos. 2 and 3 are believe to be true on the legal advice and the contents of the Para Nos.5, 6 and 7 are based on the information received by me from my counsel which I believe the same to be true.
3. That, the documents at ANNEXURES-A/1 to A/15 are the true and correct copies of their originals.

S. Jerol

(S. JEROL)

DEPONENT.

Dated/Imphal,

The 12th October, 2001.

Drawn up by :- *S. Jerol*
Advocate.

Solemnly affirm before me on 12/10/2001
at 11 AM at the Court premises
by the Deponent who is identified
by *S. Jerol*.
The Deponent seems to understand
the contents fully well on their
being read over and explained to him.

Dasgupta
12/10/2001
Oath Commissioner
Manipur

ANNEXURE - A/1

(TO BE PUBLISHED IN THE GAZETTE OF INDIA IN PART. I SECTION 2)

No 14015/27/90-AIS(I)

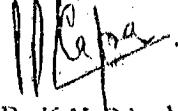
Government of India

Ministry of Personnel, P.G. and Pensions
(Deptt. of Personnel & Training)

New Delhi, the 12th March, 1992.

NOTIFICATION

In exercise of the powers conferred by sub. rule (1) of rule 8 of the Indian Administrative Service (Recruitment) Rules 1954, read with sub- regulation (1) of regulation 9 of the Indian Administrative Service (Appointment by Promotion) Regulations, 1955, the President is pleased to appoint with immediate effect Shri S. Jerol, a member of the State Civil Service of Manipur to the Indian Administrative Service on probation and to allocate him to the Joint cadre of Manipur Tripura under sub - rule (1) of the rule 5 of the Indian Administrative Service (Cadre) Rules, 1954.


(P.P. KALRA)
DESK OFFICER

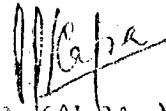
The Manager,
Govt. of India Press,
Faridabad (Haryana)

No. 14015/27/90-AIS(I)

Dated the, 12th March, 1992.

Copy to the:

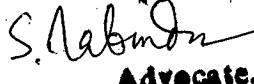
1. The Chief Secretary to the Govt. of Manipur, Imphal (with two spare copies for onward transmission to the officer concerned etc.)
2. The Chief Secretary, Govt. of Tripura, Agartala.
3. Accountant General, Tripura, Agartala / Manipur, Imphal.
4. Secretary, UPSC (Sh. G.C. Yadav, So (AIS), New Delhi).
5. E.O. to the Govt. of India, New Delhi.

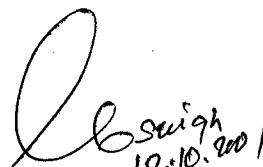

(P.P. KALRA)
DESK OFFICER

INTERNAL DISTRIBUTION

US(S.III), Ro(GM), EO(PR), AIS(III) with ls/c
for Civil List) training Division.
10 spare copies.

True Copy


S. Abindra
Advocate.


12.10.2001
Oath Commissioner
Manipur

भारत के राजपत्र भाग । छण्ड 2 में प्रकाशनार्थ

संख्या 14015/27/90-आभा०३०४।

भारत सरकार

कार्मिक, लौल शिक्षायत तथा पैशान प्रबाल्य

कृकार्गिक और प्रशिक्षण तिथाग्र

नई दिल्ली, दिनांक 19 मार्च, 1992

अधिकारी

भारतीय प्रशासनिक सेवा पदोन्नति हारा नियुक्ति विनियम, 1955 के विनियम 9 के उप नियम १। के साथ पठित भारतीय प्रशासनिक सेवा, भर्ती नियम, 1954 के नियम ४ के उप नियम १। हारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति मणिपुर राज्य निविल सेवा के सदस्य श्री एस० जैरोल को भारतीय प्रशासनिक सेवा में तत्कालीन प्रभाव से परिवर्तित करते हैं और उन्हें भारतीय प्रशासनिक सेवा पर्वग्रही नियम, 1954 के नियम ५ के उप नियम १। के अधीन मणिपुर-क्रिपुरा के संयुक्त सर्वग में बाबिटित करते हैं।

मै. पी. काला

पी०पी० काला
डेस्क अधिकारी

सेवा में

प्रबन्धक,

भारत सरकार मुद्रणालय,

करीदारी पर्याप्ति

True Copy

S. Nambiar
Advocate.

19/10/2001
Oath Commissioner
Manipur

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
DEPARTMENT OF PERSONNEL & TRAINING

NEW DELHI

Dated the February, 1993.

To

The Chief Secretary,
Government of Manipur,
Imphal.

Subject :- Manipur-Tripura Joint-cadre (Manipur part) fixation of seniority of SCS officers appointed to IAS by promotion.

Sir,

I am directed to say that the following State Civil Service officers of Manipur part of Manipur-Tripura joint cadre of IAS were appointed to IAS by promotion and their dates of appointment number of years of State Civil Service put in by them, weightage and Y.O.A. they are entitled to are given against their names :-

S-Shri	Date of appointment	Total State Civil Service	Weightage (years)	Y.O.A. entitlement
1.R.K.Anguanson	8.1.91	More than 15 yrs.	5	1986
2.Ng. Woleng	6.2.91	-do-	5	1986
3.L.M. Haokip	21.2.92	-do-	5	1987
4.S.Jerol	12.3.92	-do-	5	1987

The question of determination of their Y.O.A. in the IAS under Rule 3(3)(11) of the IAS (Regulations of Seniority) Rules, 1987 as amended on 18.1.88 has been examined. It is noticed that taking into account the the total length of State Civil Service these officers are entitled to 1986 and 1987 as the Y.O.A. in the IAS as indicated above. Since Shri I. Singh (SCS-1985) appointed earlier than the officers was assigned 1985 as the Y.O.A., the seniority of those officers is not to be restricted.

2. In view of the position stated above S/Shri R.K.Anguanson and Ng. Woleng are assigned 1986 and S/Shri L.M. Haokip and S.Jerol are assigned 1987 as the Y.O.A. in IAS. For the purpose of inter-se-seniority Shri R.K.Anguanson shall be placed below Shri U. Venkateshwarly (RR-86) and above Shri Alok Kr. Deb (SCS-86), Shri Ng.Woleng below Shri Alok Kr. Deb (SCS-86) and above Shri B.K. Sharma (SCS-86) and S/Shri L.M. Haokip and S. Jerol below Shri S.C.Das (SCS-87) and above Shri Rajesh Kumar (RR-88) in the gradation list of I.A.S. officers borne on the joint-cadre of Manipur-Tripura.

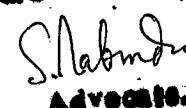
Yours faithfully,
Sd/-

(HARI SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.


12.10.93
Oath Commissioner
Manipur

True Copy


S. Nabendu
Advocate.

(18) **ANNEXURE - A/2**

(TO BE PUBLISHED IN THE GAZETTE OF INDIA PART I SECTION 2)

No. 14013/4/95-AIS(III)

Government of India

Ministry of Personnel, P.G. & Pensions
(Department of Personnel & Training)

New Delhi, the 31 July, 1995.

NOTIFICATION

In exercise of the powers conferred by rule 3A of the Indian Administrative Service (Probation) Rules, 1954, the President is pleased to confirm, in the Indian Administrative Service, the following member(s) of the Indian Administrative Service borne on the Joint Cadre of Manipur-Tripura with effect from the date(s) shown against them:-

S/Shri

1. R.K. Angousana Singh	-	8-1-92
2. Ng. Woleng	-	6-2-92
3. L.M. Haokip	-	21-2-93
4. S. Jerol	-	12-3-93
5. A. Dwijamani Singh	-	25-2-94

(A.K. THAKUR)
Director (Services)

To

The Manager,
Govt. of India Press,
Faridabad, (Haryana).

No. 14013/4/95-AIS(III)

New Delhi, dated 31 July, 1995.

1. The Chief Secretary to the Govt. of Manipur, Imphal with reference to their letter No. 3-12/91-IAS/DP dated 1-3-95 with spare copy for the officer(s) concerned.
2. The Accountant General (A&E), Manipur, Imphal.
3. The Secretary, UPSC, New Delhi. The officer(s) was/were appointed to the IAS by promotion/selection.
4. The Establishment Officer, Deptt. of Personnel & Training, New Delhi.
5. The Director, Lal Bahadur Shastri National Academy of Administration, Mussoorie, (U.P.).
6. AIS-II Section (D.O.-Sh. Y.P. Dhingra), DP&T, New Delhi.
7. Guard file.

(A.K. THAKUR)
Director (Services)

True Copy

S. Rabindra
Advocate.

12-10-2001
Oath Commissioner
Manipur

भारत के राजपत्र के भाग । छाड 2 में प्रकाशनार्थ
संख्या 40/3/4/95-30 भा० से- 111

भारत सरकार
कार्यक्रम, तोक शिक्षायत तथा पेंशन मंत्रालय
कार्यक्रम और पश्चिम विभाग।

नई दिल्ली, दिनांक 21-7-1954

अधिसूचना

सचिवति, भारतीय प्रशासनिक सेवा परिवीका० नियमावली, 1954
के नियम 3-क द्वारा प्रदत्त शिक्षणों का प्रयोग करते हुए भारतीय प्रशासनिक
सेवा के अण्डपुर-छिपुरा अंदर्ग के नियन्त्रित शदर्हणों की प्रत्येक के सामने
उल्लिखित तारीख से भारतीय प्रशासनिक सेवा में स्थायी करते हैं :-

संक्षीप्ती

1. अरोक्ते० अंगुष्ठा सिंह	8. 1. 92
2. एन०जी० वोलंग	6. 2. 92
3. एल० एम० हाकिप	21. 2. 93
4. एस० जेहेल	12. 3. 93
5. ए० द्विजमणि सिंह	25. 2. 94

प्रोक्ते० ठाकुर
निदेशक

लेटो में

प्रबन्धक,
भारत सरकार मुद्रणालय,
फरीदाबाद० हरियाणा०

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S. N. Bhandarkar
Advocate.

12.10.1954
Oath Commissioner
Manipur

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR: MANIPUR
Imphal, the 4th April, 1995.

No. 3/1/95-IAS/DP : The Governor of Manipur is pleased to order the transfer and posting of the following IAS officers as below with immediate effect and until further orders in public interest :

SI.No.	Name of officers	Place of posting
1	2	3
1.	Shri Binod Kispotta, DC/Ukhrul	as Director/Vigilance
2.	Shri Shambhu Singh, DC/Tamenglong	as Director/Industries
3.	Shri S.K. Dev Varman, Director/FCS	as DC/Bishnupur
4.	Shri A.R. Khan, RCS	as Director/FCS.
5.	Shri Kh. Dinamani Singh DC/Chandel	as RCS
6.	Shri S. Jerol Commissioner/DE	as DC/Chandel
7.	Mrs. C. Kippen, Dy.Secy./GAD/Seri.	as Commissioner/DE
8.	Shri H. Imocha Singh ADG/Kangpokpi.	as Director/Transport
9.	Shri M.H. Khan Director/Industries	as DC/Ukhrul
10.	Shri L.M. Haokip ADC/Thoubal	as Secretary/MPSC
11.	Shri L. Haokip ADM/Imphal	as DC/Thoubal
12.	Shri Suresh Babu DC/Thoubal	as Director/MAHUD
13.	Shri R.K. Nimai Singh Director/SCERT	as ADM/Imphal
14.	Shri L. Lakher ADC/Tamenglong	as Director/YAS
15.	Shri Honny K. Henx Addl.Secy/RD/Dy. Project Director/MDS	as Director/TD

True Copy
S. Rabindra
Advocate.

12/10/2001
Oath Commissioner
Manipur

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16. Shri Rajesh Kumar, as DC/Tamenglong
Joint Secy/Health & Relief.

17. Shri L. Ibomcha Singh as Addl.Secy/RD/Dy.Project
DC/Bishnupur. Director/MDS.

18. Shri S. Buddhachandra as Addl.Secy/Health &
Singh Director/TD Relief.

2. No joining time is allowed in public interest.

5. Officers at Sl. Nos. 1,7,8,10,13,14,15,16 will move first by handing over charges to next seniormost officers.

By orders & in the name of
the Governor

(Kh. Tuleshwar Singh)
Under Secretary (DP), Govt. of Manipur.

Copy to :-

1. The Secy. to Governor, Raj Bhavan, Imphal.
 2. The Secy. to Chief Minister, Manipur.
 3. All P.Ss to Dy.Chief Minister/Ministers/ States Ministers/Dy.Chairman State Planning Board, Manipur.
 4. The P.S to Chief Secretary/Asstt.Chief Secy. Govt. of Manipur.
 5. The Secretary to Govt. of India, Department of Personnel & training, New Delhi.
 6. The Establishment Officer, Govt. of India, Department of Personnel & Training, N/Delhi.
 7. The Chief Secy. Govt. of Tripura, Agartala.
 8. All Commissioners/Secretaries, Govt. of Manipur.
 9. The Accountant General(A&E), Manipur, Lamphelpat Imphal.
 10. All Heads of Departments, Manipur.
 11. All Deputy Commissioners, Manipur.
 12. All Officers concerned.
 13. The Secy. Manipur Public Service Commission, Imphal.
 14. All Treasury/Sub-Treasury Officers, Manipur.
 15. The Dy. Secretary(GAD) Govt. of Manipur.
 16. The Under Secretaries(ACR/GAD/AR) Govt. of Manipur.
 17. Personal files/Guard file.

True Copy

Slabinski

Advocate

Deo
Deo
12.10.2001
Oam
Munich

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR : MANIPUR
Imphal, the 21st June, 1997.

No.1/2/77(IAS)/DP: The Governor of Manipur is pleased to prescribe the length of service of I.A.S. officers to designate them as Special Secretary/Additional Secretary/Joint Secretary as detailed below depending on the seniority of the officer :-

1. Officers in the Senior Scale -- as Joint Secretary.
but below JAG Scale.
 2. Officers in the JAG Scale. -- as Additional Secretary
 3. Officers on the 11th year
of service but below the
rank of Secretary.
2. This issues in supersession of this Government letter of even number dated 31-3-1986.

By orders & in the name of the Governor,

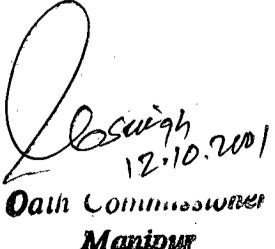
Sd/-

(Kh. Raghuman Singh)
Under Secretary(DP), Government of Manipur.

Copy to :-

- (1) The Secretary to the Governor of Manipur, Raj-Bhavan, Imphal.
- (2) The Secretary to Chief Minister, Manipur, Imphal.
- (3) The Accountant General, Manipur, Imphal.
- (4) The P.S. to Hon'ble Minister/Minister of State, Manipur.
- (5) The P.S. to Chief Secretary/Addl. Chief Secretary, Government of Manipur.
- (6) All Principal Secretary/Commissioners/Secretaries, Government of Manipur.
- (7) All Heads of Departments/Deputy Commissioners, Manipur.
- (8) All Treasury/Sub-Treasury Officers, Manipur.
- (9) Guard File.

True Copy


S. Labmda
Advocate.

Oath Commissioner
Manipur

ANNEXURE - A/6

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR:MANIPUR
Imphal, the 28th April, 1993.

No. 3/2/93-MCS/DP(Pt): The Governor of Manipur is pleased to order the transfer and posting/allocation of works in respect of the following IAS/MCS Officers as detailed below with immediate effect and until further orders in public interest:-

Sl. No.	Name of Officers	New place of posting/allocation of works
(1)	(2)	(3)
1)	Shri D. S. Poonia, IAS, Commissioner (Health/Election) & CEO, Manipur.	-As Commissioner(Health/Election), CEO, Manipur and Project Director(MDS).
2)	Shri L. Gangto, IAS, Commissioner (Hills/CADA/FW).	-As Commissioner(Hills/TD/CADA)
3)	Shri S. Kunjabihari Singh, IAS, Director General (SAT) & Ex-Officio Commissioner(TD).	-As Director General (SAT) & Ex-Officio Commissioner(Home).
4)	Md. Abdus Sattar, IAS, Secretary (Sri/Cooperation).	-As Secretary(Sri/Information & PR).
5)	Shri H. Dev Shikhar Sharma, IAS, Secretary (RD & PR/Eco. & Statistics).	-As Secretary(RD & PR/Eco. & Statistics).
6)	Shri W. L. Hangshing, IAS, Secretary (Hr. Edn.) & Director of Edn(U).	-As Secretary(Hr. Edn./Cooperation).
7)	Shri R. Muivah, IAS, Secretary (Vety) & AH/IR) & Spl. Secretary (Cabinet).	-As Secretary(Vety. & AH/Fishery).
8)	Shri P. Bharat Singh, IAS, Special Secretary (Home) & Secretary (Relief).	-As Secretary(DP & IR) & Special Secretary (Cabinet).
9)	Shri S. Budhachandra Singh, IAS, Director(National Games)	-As Director(NG) & Secretary(Relief/Labour).
10)	Shri S. Jerol, IAS, Director/Special Secretary(Vig) & Secretary(Eco. & Statistics).	-As Director/Special Secretary(Vigilance) & Secretary(FW).
11)	Shri Moses Chalai, IAS, Joint Secretary(Works/YAS).	-As Joint Secretary(YAS) & Ex-Officio Director of Education(U).
12)	Mrs. Limneikim Singson, MCS, Addl. Registrar of Cooperative Societies.	-As Director(SLUB) & Ex-Officio Deputy Secretary(Commerce and Ind/Arts & Culture/Eco. & Statistics).
13)	Shri M. Joy Singh, MCS, Director (SLUB) & Ex-Officio Dy. Secretary (Com & Ind/Art. & Culture/Eco. & Statistics).	-As Addl. Registrar of Cooperative Societies.

By orders & in the name of Governor,

Dhananjay Singh
(Th. Dhananjay Singh)
Under Secretary(DP), Govt. of Manipur.

True Copy

P.T.O. 2/-

S. Mehta
Advocate.

thengoo.

Aloka Singh
12.10.2001 - (0)-
Oath Commissioner
Manipur

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- 2 -

Copy to :-

- 1) The Secretary to Governor, Raj Bhawan, Imphal.
- 2) The Secretary to Chief Minister, Manipur
- 3) The PS to Deputy Chief Minister, Manipur.
- 4) All PSs to Ministers/Ministers of State/Dy. Chairman, State Planning Board, Manipur.
- 5) The PS to Chief Secretary, Government of Manipur.
- 6) All PS to Additional Chief Secretary/Principal Secretaries/Commissioners/Secretaries, Government of Manipur.
- 7) The Establishment Officer, Government of India, Department of Personnel & Training, New Delhi.
- 8) The Accountant General (A&E), Manipur.
- 9) All Officers concerned.
- 10) All Deputy Commissioners, Manipur.
- 11) All Heads of Department, Manipur.
- 12) The Under Secretary (GAD/AR/ACR), Government of Manipur.
- 13) The Treasury Officer, Imphal.
- 14) The Account Section, Manipur Secretariat, Imphal.

.....
True Copy
S. Abdon
Advocate.

12/10/2011
Oath Commissioner
Manipur

ANNEXURE - A/7 *Annexure - II*

29

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)ORDERS BY THE GOVERNOR:MANIPUR
Imphal, the 18th May, 2000.

No.3/14/02-IAS/DP : The Governor of Manipur is pleased to appoint the following 2(two) IAS Officers of 1987 seniority to the IAS Selection Grade Scale of Rs.15,100-400-18,300/- with effect from 20-1-2000:-

- (1) Shri L. M. Haokip, IAS(MT-87)
- (2) Shri S. Jerol, IAS(MT-87)

2. The existing allocation of works in respect of the above 2(two) IAS Officers shall remain the same until further orders in public interest.

By orders & in the name of Governor,

Shri Chanan Singh
(Sh. Chanan Singh)
Under Secretary (DP), Govt. of Manipur.

Copy to :-

- 1) The Secretary to Governor, Manipur, Raj Bhavan, Imphal.
- 2) The Secretary to Chief Minister, Manipur.
- 3) The PPS to Deputy Chief Minister/Ministers/Ministers of State, Manipur.
- 4) The P. S. to Chief Secretary, Govt. of Manipur.
- 5) All PPS to Principal Secretaries, Govt. of Manipur.
- 6) All Commissioners/Secretaries, Govt. of Manipur.
- 7) The Resident Commissioner, Manipur Bhawan, New Delhi.
- 8) The Accountant General, Manipur, Imphal.
- 9) The Chief Secretary to the Govt. of Tripura, Agartala with a request to convey JCA-Tripura concurrence to the abovementioned appointment at the earliest.
- 10) All Deputy Commissioners/Addl. Dy. Commissioners, Manipur.
- 11) All Heads of Departments/Offices, Manipur.
- 12) Officers concerned.
- 13) The Under Secretary (GAD)/(ACR) &/(AR), Govt. of Manipur.
- 14) The Treasury/Sub-Treasury Officer, Manipur.
- 15) The Accounts Section of Manipur Secretariat.
- 16) Personal files/Order Book/Ward file.

-(0)-

c.thangoo.

True Copy
S. Abdon
Advocate.

Abdon
12/10/2001
Oath Commissioner
Manipur

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

30

ORDERS BY THE GOV-EANOR:MANIPUR
Imphal, the 2nd July, 2001.

No. 3/14/82-IAS/DP : The Governor of Manipur is pleased to appoint the following 2(two) IAS officers of 1988 seniarity to the IAS Selection Grade Scale of Rs.15,100/- 400-18,300/- p.m. with effect from 01-01-2001.

1. Shri Letkhogin Haokip, IAS(MT-88)
2. Smt. C. Kipgen, IAS(MT-88)
2. The existing allocation of works in respect of the 2(two) IAS officers shall remain the same until further orders, in the public interest.

By orders in the name of the Governor,

of Manipur
(P. Bharat Singh)
Commissioner(I.P.), Govt. of Manipur.

Copy to :-

1. The Secretary to Governor, Manipur, Raj Bhavan, Imphal.
2. The PPSs to Adviser(K)/Adviser(R), Manipur.
3. The P.S. to Chief Secy., Govt. of Manipur.
4. The Chief Secy. to the Govt. of Tripura, Agartala with a request to convey JCA-Tripura concurrence to the above mentioned appointment at the earliest.
5. The Establishment Officer, Govt. of India, Department of Personnel & Training, New Delhi.
6. The Addl. Chief Secretaries, Govt. of Manipur.
7. The Principal Secretaries, Govt. of Manipur.
8. The Resident Commissioner, Govt. of Manipur, Manipur Bhawan, New Delhi.
9. The Commissioners/Secretaries, Govt. of Manipur.
10. The Accountant General, Manipur.
11. All Deputy Commissioners, Manipur.
12. All Head of Departments/Offices, Manipur.
13. The Under Secretary(GAD), Govt. of Manipur.
14. The Treasury Officer/Sub-Treasury Officers concerned.
15. Officers concerned.
16. Guard File.

True Copy
S. Nambiar
Advocate.

2nd July 2001

Oath Commissioner
Manipur

Annexure VII

GOVERNMENT OF MANIPUR
 DEPARTMENT OF PERSONNEL & ADMINISTRATION, FIVE REFORMS
 (PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR : MANIPUR
 Imphal, the 4th July, 2001.

No.7/5/99-IAS/DP(DPN): The Governor of Manipur is pleased

to order the transfer & posting/allocation of works of the following IAS Officers as indicated against their names with immediate effect and until further orders in public interest:-

1. Shri V. Ramnath, IAS(MT-74) as Addl CS/IFCD/SERI/Horti. & S.C/Agri.
2. Shri Saichhuana, IAS(MT-75) as Addl.CS/Works/For. & Envi/PHED and MHUD.
3. Shri L. Gangte, IAS(MT-82) as DG(SAT)&Ex-officio Commr. Lab. & Empl/Co-op.
4. Shri Ch. Birendra Singh, IAS(MT-84) as Div. Commissioner-I & Divisional Commissioner-I. Ex-officio Commr/MAHUD.
5. Shri Henry K. Henry, IAS(MY-84) as Commr./ED & H/Health & F. M. Commr. (H&P) /Horti & SC.
6. A.A. Khan, IAS(MT-85) as Commr./Edu(S)/Sc. & Tech.
7. Shri L. Ibomcha Singh, IAS(MT-85) as Secy/HR. & Tech. Edn. & Commr/DE and Director Edu(U) in addition.
8. Shri S. Jerol, IAS(MT-87) as Secy/Vety. & A.H, Dir/Vig. Secy/YAS&Ex-officio Spl. Secy/Vig and Dir/Vig. Director/YAS in addition.
9. Shri L. Haokip, IAS(MT-88) as Director/YAS. as Secy/CADA/Vey. & A.H.
10. Ms. C. Kipgen, IAS(MT-88) as Director/Tourism. as Secy. MI/Tourism and Director/Tourism in addition.
11. Shri J.C. Ramthangs, IAS(MT-89) as R.C.S. as Commr./Taxes and Commr./Excise in addition.
12. Shri H. Imochia Singh, IAS(MT-90) as ~~Deputy Commr./Taxer~~ as DC/IW
13. Shri P. Vaiphei, IAS(MT-91) as Director/Com. & Ind and ACS in addition.

By orders & in the name of the Governor,

(N. Ibobi Singh)

Under Secretary(DP), Govt. of Manipur.

True Copy
 S. Lebom
 Advocate.

Copy to:-

1. The Secretary to the Governor, Manipur, Raj Bhawan, Imphal.
2. The PPS to the Advisor(K)/(R) to the Governor, Manipur.
3. The Chief Secretary, Government of Manipur.
4. All Addl. Chief Secretaries/Pr. Secretaries/Commissioners/Secretaries, Government of Manipur.
5. The Accountant General, Manipur.
6. All Deputy Commissioners, Manipur.
7. All Heads of Departments, Manipur.
8. All Officers concerned.
9. The Under Secretary/G.D, Govt. of Manipur.
10. The Treasury Officers/Sub-Treasury Officers concerned.
11. The Guard File.

12-10-2001
 Oath Commissioner
 Manipur

No. 23/6/98-ACR/DP:
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

Imphal, the 15th April, 1999.

To

1. The Addl. Chief Secretary, Govt. of Manipur.
2. The Principal Secretaries, Govt. of Manipur.
3. The Commissioners/Secretaries, Govt. of Manipur.

Subject:- Writing of ACRs of Officers by the Ministers.*

Sir,

While inviting your kind reference to Office Memorandum No. 9/3/93-ACR(Pt) dated the 23rd December, 1998 issued by the Secretariat Confidential Branch (copy enclosed) and instructions issued in this regard from time to time, I am directed to state that it has been observed that the guide lines of writing and maintaining ACRs are not being followed by many Departments thereby resulting in delay and improper assessment of the performance of the Officers.

To reiterate, one of the important aspects of writing ACRs is to maintain the time schedule for completing assessment at various levels. It is therefore incumbent upon all concerned to adhere to the guidelines/instructions issued in this regard as some of the action points are reiterated below :-

- (i) The ACRs are required to be initiated by the Reporting Officers concerned and submitted to the Reviewing Officers concerned by 30 April.
- (ii) The Reviewing/Accepting Authorities shall ensure that the writing of ACRs is completed within 3 months after the financial year comes to an end i.e. by 30 June.
- (iii) The Addl. Chief Secretary/Principal Secretaries/Commissioners/Secretaries shall ensure that timely review is conducted and special drive launched, if necessary, to complete the ACRs in time.
- (iv) In the case of the senior officers such as Addl. Chief Secretary, Principal Secretaries, Commissioners, Secretaries and HODs, the ACRs shall be written in accordance with the procedure prescribed by the Office Memorandum No. 9/3/93-ACR(Pt) dated 23rd December, 1998 issued under the signature of the Chief Secretary.

True Copy
 S. Labmdn
 Advocate.

Qoswigh
 12/10/2001
 Oath Commissioner
 Manipur

In order for the Secretariat Confidential Branch to take stock of the situation, it has been decided to obtain status report from the Administrative Departments and HODs. You are, therefore, requested to look into the matter and also to submit progress and compliance report on or before 30th April, 1999 without fail.

Yours faithfully,

Sharat Chandra 15/4/99

(P. Sharat Chandra)
Commissioner(DP&AR), Govt.of Manipur.

Copy to:-

1. The Chief Secretary, Manipur.
2. The DGP, Manipur.) for kind appropriate action.
3. All HODs, Govt.of Manipur.)
4. All Deputy Commissioners.)

True Copy

S. Neelam
Advocate.

Abasaih
12.10.2001
Oath Commissioner
Manipur

No. 9/3/93-ACR(P1)
 GOVERNMENT OF MANIPUR
 SECRETARIAT : CHIEF SECRETARY'S CONFIDENTIAL BRANCH

25

OFFICE MEMORANDUMImphal, the 23rd December, 1998.

Subject : Writing of ACRs of officers by the Ministers.

Concerns/doubts have been expressed regarding Reporting/Reviewing/Accepting authorities of Annual Confidential Reports(ACRs) in respect of different senior officers. Existing instructions in this regard are therefore reiterated as detailed below :-

Designation of Officer reported upon	Reporting Officer	Reviewing Officer	Accepting Officer
1. Chief Secretary	Chief Minister	Chief Minister	Chief Minister
2. Principal Secretary/ Commissioner/ Secretary	Chief Secretary	Minister Concerned	Chief Minister
3. Special Secretary/ Additional Secretary/ Joint Secretary/ Deputy Secretary	Principal Secretary/ Commissioner/ Secretary concerned	Chief Secretary	Chief Secretary/ Minister concerned (in case officers submit files direct to Ministers)
4. Head of Department	Principal Secretary/ Commissioner/ Secretary/Ex-Officio Secretary	Chief Secretary	Minister concerned
5. Deputy Commissioner	Commissioner/ Secretary(RD)	Chief Secretary	Chief Minister

All the Principal Secretaries/Commissioners/Secretaries will strictly comply with the instructions already issued in this regard.

25/12/98
 (H. Jel Shyam)
 Chief Secretary, Govt. of Manipur.

True Copy
 S. Lalor
 Advocate.

Copy to : 1. The Secretary to Chief Minister, Manipur.
 2. The PPS to Deputy Chief Minister, Manipur.
 3. All PSs to Ministers/Ministers of State, Manipur.
 4. The P.S to all Principal Secretaries/Commissioners/Secretaries, Govt of Manipur.
 5. The Under Secretary(ACR), Govt. of Manipur.

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GOVERNMENT OF MANIPUR
SECRETARIAT: GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Imphal, the 28th April, 2000.

No.4/3/70-SA(Pt): In supersession of all previous notification in this regard, the Governor of Manipur is pleased to order that the order of Warrant of Precedence appended to this notification shall be observed at all State functions in the State of Manipur.

4. Governor of Manipur.
7. Chief Minister of Manipur.
10. Deputy Chief Minister of Manipur.
14. Speaker of the Manipur Legislative Assembly/Chief Justice of Gauhati High Court.
15. Cabinet Ministers/Chairman, Hill Areas Committee/Deputy Chairman, State Planning Advisory Board/Adviser to the Governor/Ex-Chief Ministers/Leader of Opposition of the Manipur Legislative Assembly/Government Chief Whip of Manipur Legislative Assembly/Advocate General, Manipur.
17. Puisne Judges of High Court(Gauhati).
18. Deputy Speaker, Manipur Legislative Assembly/Ministers of State of Manipur.
19. Deputy Ministers/Parliamentary Secretary of the State Government.
21. Members of Parliament.
22. Members of Manipur State Legislative Assembly.
23. Adhyaksha of Zilla Parishad.
24. Up-Adhyaksha of Zilla Parishad.
25. Chief Secretary/Chairman, MPSC.
26. DGP/GOC, Eastern Command/Addl.Chief Secretary/Principal Secretaries/Vigilance Commissioner/Officers of the rank of Lt.General and equivalent rank.
27. Divisional Commissioner in their Divisions/Accountant General, Manipur.
28. Commissioners of the State Government/Principal Chief Conservator of Forests/Special Secretary to the Governor/Officers of the rank of Inspector General of Police/Major General of equivalent in other services/Members of Manipur Public Service Commission.
29. Secretaries to the Govt. of Manipur/Chief Conservator of Forests/Secretary(MPSC)/Secretary to Chief Minister/Secretary(LA)/Vice Chancellor, Manipur University.
30. DIGs of Police in his range.
31. Deputy Commissioners in thier respective Districts.
32. Conservator of Forests/Brigadier-command/Deputy Commissioners outside their Districts but under Zilla Parishad.
33. Chairpersons of Municipalities(in their respective District)/Chairman, Hill District Councils(in their respective Districts)/Zilla Parishad Members.
34. Special Secretary/Addl.Secretary/Joint Secretary to the State Govt./DIG of Police/Brigadiers and equivalent ranks/Chief Engineers/Director, Medical and Health Services/Director, Commerce & Industries/Director, Tribal Development/Director, Publicity & Tourism, Registrar, Co-operative Society/Commissioners of Excise & Taxation/Director of Settlement & Land Records/Govt. Advocate.
35. Other Heads of Department not mentioned above, District & Session Judges/Addl. Chief Engineer, Deputy Secretaries to the Govt./Superintending Engineer/Senior Superintendent of Police/Colonels/Superintendent of Police in their District/Lt. Colonels in command.

*Delivered to
28/4/2000*

*True Copy
S. Nabbind
Advocate.*

*12-10-2001
Oath Commissioner
Manipur*

36. Additional District and Session Judge/Addl. District Magistrate/Addl. Deputy Commissioners/Chief Judicial Magistrate/District Council Members/Officers of the rank of Superintendent of Police/Lt. Colonels/Commandant of Armed Battalions/Addl. Superintendent of Police/Lt. Colonels/Commandant of Armed Battalions/Addl. Superintendent of Police/Chief Executive Officer, District Council/District Planning Officer/Deputy Conservator of Forest.
37. Sub-Divisional Officer(Civil)/Under Secretaries to the State Govt./Judicial Magistrate/Majors and equivalent rank/Deputy Cominandants of Bns./Deputy Accountant General/Assistant Commissioners to the Govt. of Manipur.
38. Heads of Offices not mentioned above/Executive Engineers/Sub-Divisional Police Officers/Medical Superintendents.
39. Deputy Superintendents of Police/Captain/Assistant Commandants of Armed Bns./Assistant Engineers/Medical Officers/Class-I Officer of other Departments not covered above.
40. Councillors of Municipalities/Chairpersons of Nagar Panchayats Pradhans/Up-Pradhan/Member of Gram Panchayat.

P. Bharat Singh 28/4/2000
 Secretary(GAD), Govt. of Manipur.

Copy to:-

1. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary, Lok Sabha/Rajya Sabha, New Delhi.
3. The Chief Secretaries of all State Governments.
4. The Secretary to the Governor of Manipur, Imphal.
5. The Secretary to the Chief Minister, Manipur.
6. The PPSs/PSs/APSs to all Ministers/Ministers of State, Manipur.
7. All Secretariat Officers, Govt. of Manipur.
8. All Heads of Department/Offices, Manipur.
9. The Director, Stationery & Printing, Manipur for information in the Ex-stra-ordinary Gazette and 10 copies of the same may be sent to the Secretariat GAD.
10. Guard file.

True Copy

S. Nabin
 Advocate.

12.10.2001
 Oath Commissioner
 Manipur

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR : MANIPUR
Imphal, the 5th July, 2001.

No. 21/23/80-DP : In supersession of all previous orders issued in this regard, the Governor of Manipur is pleased to order the following link arrangement of looking after the works of the Officers as detailed below during their absence with immediate effect and until further order in public interest:-

<u>NAME OF OFFICER</u>	<u>LINK SECRETARIES</u>
1. Shri V. Ramnath, IAS (MT-74)	Smt. C.R. Chhiber, IAS (MT-78) Vice-ven
2. Shri Saichhuana, IAS (MT-75)	Shri V. Chhiber, IAS (MT-78) "
3. Shri D.S. Poonia, IAS (MT-78)	Shri P.B.O. Warjri, IAS (MT-78) 2
4. Shri L. Gangte, IAS (MT-82)	Shri Henry K. Heny, IAS (MT-84) "
5. Shri A.R. Khan, IAS (MT-85)	Shri L. Ibomcha Singh, IAS (MT-85) "
6. Shri P. Bharat Singh, IAS (MT-85)	Shri S. Budhachandra Singh, IAS (MT-85)
7. Shri Shambhu Singh, IAS (MT-86)	Shri S. Jerol, IAS (MT-87) "
8. Shri L. Haokip, IAS (MT-88)	Smt. C. Kipgen, IAS (MT-88) "

2. All important files will be put up to the Chief Secretary if the Officer concerned and the link officer are absent due to Leave/Tour/Training etc.

By order & in the name of Governor;

5/7/2001

(N. Ibobi Singh)
Under Secretary (DP), Govt. of Manipur.

Copy to :-

1. The Secretary to the Governor, Manipur.
2. The PPS to the Advisor (K) / (R), to the Governor, Manipur.
3. The Chief Secretary, Govt. of Manipur.
4. The Addl. Chief Secretary, Govt. of Manipur.
5. The Pr. Secretaries / Commissioners / Secretaries, Govt. of Manipur.
6. All Heads of Department, Manipur.
7. All Secretariat Officers.

True Copy

S. Subramanian
Advocate.

12-10-2001
Oath Commissioner
Manipur

34

BY FAX

8
ANNEXURE A/13

NO. S/14/99-Election/DP
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

Imphal, the 31st July, 1999.

To

- 1) The Establishment Officer and Additional Secretary, Govt. of India, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi - 110001.
- 2) The Secretary to the Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001.

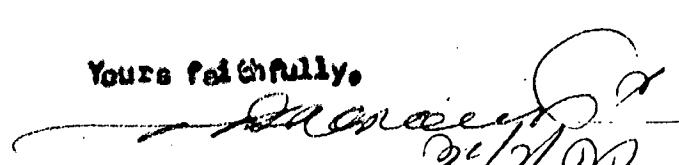
Subject :- Nomination of Election Observers for 13th Lok Sabha.

Sir,

I am directed to refer to this Govt. letter of even number dated 29-6-99 wherein panel of 13 IAS Officers of Manipur Part of Joint MT Cadre of IAS has been furnished and in this connection, it has been clarified that the name of Shri S. Jewel, IAS(MT-87) appeared at Sl. No. 10 of the list of recommended IAS Officers had been replaced by Shri. C. Kippen, IAS(MT-88) on medical ground. Accordingly the necessary Bio-Data of Shri. C. Kippen, IAS(MT-88) had been sent to you under this Govt. letter of even number dated 9-7-99.

You are, therefore requested to delete the name of Shri. S. Jewel, IAS(MT-87) from the panel of IAS Officers nominated by the State Govt. of Manipur as Observer for the 13th Lok Sabha earlier as the requisite number of IAS Officers limited to 13 have already been sponsored. A copy of order of even number dated 26-7-99 appointing all the aforesaid 13 officers for "Briefing Session" in August, 1999 is also enclosed herewith.

Yours faithfully,

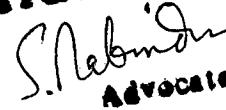

(Th. Chanchal Singh)
Under Secretary(DP), Govt. of Manipur

Copy to :-

- 1) The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi - 110001.
- 2) The Chief Electoral Officer r, Govt. of Manipur.
- 3) The Resident Commissioner, Manipur Bhawan, New Delhi. He is requested to ^{confer} with Shri S. Jewel, IAS(MT-87), Secretary(PW) & Director(Vigilance), Govt. of Manipur for information.

-(0)-

True Copy


S. Lebendre
Advocate.


Dr. Singh
12-10-2001
Oath Commissioner
Manipur



Dr. Sapam Rabei Singh, M.D
Addl. Director (FW)

Government of Manipur
Directorate of Family Welfare
B.T. Road, Imphal - 795 001
Manipur

Tel. (0385) - 220973 (O)
Tel. (0385) - 223552 (R)
Fax (0385) - 220973

DO. No.

Date 7/7/99

TO WHOM IT MAY CONCERN

This is to certify that Sri S. Jerol, IAS
of New Lambulane, Imphal is suffering from 'First
Degree Heart Block' with Neurosis.

R. N. Singh
(S. RABEI SINGH)

True Copy

S. N. Singh
Advocate.

Al Singh
12-10-2001
Oath Commissioner
Manipur

**GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)**

ORDERS BY THE GOVERNOR : MANIPUR
Imphal, the 10th October, 2001.

No.18/60/2001-IAS/DP(H) : The Governor of Manipur is pleased to order the transfer and posting of Shri S. Jerol, IAS(MT-87); Secretary(YAS) & ex-officio Special Secretary, Vigilance, Government of Manipur, Director/Vigilance and Director/YAS, Manipur as Deputy Commissioner, Ukhrul vice Shri K.K. Chhetry, IAS, placed under suspension vide Government Order No.18/60/2001-IAS/DP(I) dated 10th October, 2001.

2. Shri S. Jerol shall move immediately after handing over charge to the link Secretary, Shri Shambhu Singh, IAS, Secretary/Edn(S)/Revenue/Relief, Government of Manipur.

By orders & in the name of
the Governor,

Shri S. Jerol

(N. Angou Singh)

Joint Secretary to the Government of Manipur.

Copy to :-

1. The Secretary to the Governor of Manipur, Raj Bhavan, Imphal.
2. The PPS to the Adviser(K)/Adviser(R) to the Governor, Manipur.
3. The Chief Secretary, Government of Manipur.
4. All Addl. Chief Secretaries/Pr. Secretaries/Commissioners/Secretaries, Government of Manipur.
5. The Accountant General, Manipur.
6. The Director/Vigilance, Manipur.
7. The Director/YAS, Manipur.
8. The Officers concerned. *Shri S. Jerol, IAS*
9. The Addl.-Deputy Commissioner/Ukhrul, Manipur.
10. The Treasury Officers/Sub-Treasury Officers concerned.
11. Order Book/Guard File.

True Copy
S. Lebndr
Advocate.

D. Singh
12-10-2001
Oath Commissioner
Manipur